

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL CONTEMPT PETITION NO.205 OF 2002

IN

ORIGINAL APPLICATION NO.889 OF 2001

ALLAHABAD THIS THE 28TH DAY OF AUGUST,2003

HON'BLE MAJ GEN. K.K.SRIVASTAVA, MEMBER-A

HON'BLE MR. A.K. BHATNAGAR, MEMBER-J

Smt. Ramrati Devi,
W/o Late Sri K.S. Misra,
resident of village Holipur,
Post Jamunipur, Tahsilphulpur,
District - Allahabad.Applicant

(By Advocate Shri R.P. Singh & Shri K.N. Misra)

Versus

1. Sri Tara Chand,
Director,Dak Lakha (Post),
(Audit Accounts) (Posts)
New Delhi.

2. Sri Deepal Ashish Kaul,
Chief Accounts Officer,
Door Sanchar Lakha, Bhopal House,
Lal Bagh, Lucknow.Respondents

(By Advocate Shri R.C. Joshi)

ORDER

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER-A

This contempt petition has been filed under section
17 of Administrative Tribunals Act 1985, for non-compliance
of the order of this Tribunal dated 10.08.2001 passed in

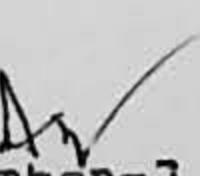


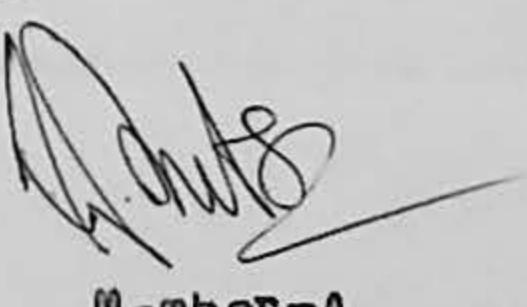
O.A. No.889/01. This contempt petition is against the Department of Telecommunication which ^{has} recently been converted into corporation known as Bharat Sanchar Nigam Limited. Since no notification under section 14(2) of Administrative Tribunals Act 1985 has been issued in respect of newly constituted corporation i.e. BSNL, this contempt petition is not maintainable before this Tribunal.

2. The legal position in this regard has been well settled by judgments of Division Bench of ^{the} Delhi High Court in Civil Misc. Writ Petition no.2702/02 decided on 24.08.2001 in case of Shri R. Gopal Verma Vs. U.O.I. & Ors. reported in 2002(1) A.I.S.L.J. 352 and Bombay High Court in case of BSNL Vs. A.R. Patil reported in 2002(3) ATJ Page-1.

3. In view of the above, the contempt proceedings are dropped. Notices issued are discharged. However, liberty is given to the applicant to approach the appropriate forum for redressal of his grievances.

4. There shall be no order as to costs.


Member-C


Member-A

/ Neelam/